

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF EX-SERVICEMEN WELFARE
LOK SABHA

UNSTARRED QUESTION NO.1437
TO BE ANSWERED ON THE 4TH MARCH, 2016

WELFARE OF WAR WIDOWS

1437. SHRI C.R. CHAUDHARY:
SHRI KODIKUNNIL SURESH:

Will the Minister of DEFENCE j{k k ea=h
be pleased to state:

- (a) whether the Government allots petrol pump, Gas agency etc. for livelihood of the family of the martyrs;
- (b) the number of families of the martyrs of different parts of the country provided these facilities till date;
- (c) the steps being taken by the Government for the families of martyrs who have not been provided such facilities;
- (d) whether the Government has announced any financial package or employment for the dependents of martyrs due to avalanche at the Siachen; and
- (e) if so, the details thereof?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(RAO INDERJIT SINGH)

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(a) **No, Madam.**

(b) **288 Retail Outlet Dealerships (Petrol Pumps) and 143 LPG Distributorships have been allotted to the wife/ Next of Kin of Martyrs of Kargil War by the Oil Marketing Companies.**

567 Retail Outlet Dealerships (Petrol Pumps) and 505 LPG Distributorships have been allotted under Defence category by the Oil Marketing Companies.

4 LPG Distributorships have been allotted to dependents of Indian Peace Keeping Force (IPKF) Martyrs.

No separate record for the families of the Martyrs is maintained by the Ministry of Petroleum & Natural Gas.

(c) The following schemes are available to the Widows / Next of Kin (NoKs) of Martyrs:

(i) Allotment of Class-V 'B' Surplus Vehicle Scheme.

(ii) Tipper Attachment Scheme.

(d) No, Madam.

(e) Does not arise. However, the details of benefits/ compensation being paid to the Widows/ Next of Kin (NoKs) of soldiers [Battle Casualties (Fatal)] are at Annexure.

**ANNEXURE REFERRED IN THE REPLY GIVEN IN PART (e) OF LOK SABHA
UNSTARRED QUESTION NO. 1437 FOR ANSWER ON 04-03-2016**

1. The following monetary benefits/compensation to the Next of Kin (NoK):
 - (a) Liberalised Family Pension as applicable to Battle casualty which is equal to emoluments last drawn by the deceased individual.
 - (b) Death-cum-Retirement Gratuity which is based on length of service rendered and emoluments last drawn by the deceased individual.
 - (c) Army Group Insurance Fund :-
 - (i) Officers – Rs. 60 Lakhs
 - (ii) Junior Commissioned Officers(JCOs)/Other Rank (OR)- Rs. 30 Lakhs
 - (d) Army Group Insurance Maturity which is based on the contribution made by the deceased Army personnel.
 - (e) Army Wives Welfare Association Fund :-
 - (i) Officers – Rs. 10,000/-
 - (ii) JCOs/OR – Rs. 15,000/-
 - (f) Army Officers Benevolent Fund – Rs. 50,000/-
 - (g) Army Central Welfare Fund – Rs. 30,000/-
2. Ex-gratia lump sum compensation from Central Government are as under :-
 - (a) Death occurring due to accidents in the course of duties – Rs. 10 Lakhs.
 - (b) Death in the course of duties attributable to acts of violence by terrorists, etc. - Rs. 10 Lakhs.
 - (c) Death occurring during enemy action in war or border skirmishes or in action against militants, terrorist, etc. - Rs. 15 Lakhs.
 - (d) Death occurring while on duty in the specified high altitude, inaccessible border posts, etc. on account of natural disasters, extreme weather conditions - Rs. 15 Lakhs.
 - (e) Death occurring during enemy action in International war or war like engagements which are specifically notified by Ministry of Defence- Rs. 20 Lakhs.
3. Disability/ War injury element of pension released by Principal Controller of Defence Accounts(P) Allahabad.
4. Other benefits are :-
 - (a) Education concession.
 - (b) Travel concession.
 - (c) Telephone concession.
